IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75566 of 2015

(Arising out of Order-in-Original No. 02/Commissioner/ST/Haldia/Adjn/2015 dated 11.02.2015 passed by the Commissioner of Central Excise & Service Tax, Haldia Commissionerate, 25, Princep Street, Kolkata – 700 072)

M/s. LTC Infrastructure (P) Limited **: Appellant**
H.P. Link Road, Basudevpur, Khanjanchak,
Haldia, Purba Midnapur – 721 602 (West Bengal)

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
Haldia Commissionerate,
25, Princep Street, Kolkata – 700 072

APPEARANCE:

Shri Swarup Kumar Bera, Advocate for the Appellant

Shri Ashwini Kr. Chowdhary, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76690 / 2024

DATE OF HEARING / DECISION: 21.08.2024

ORDER: [PER BENCH]

Today, when the matter was called for hearing, the Ld. Counsel appearing on behalf of the Appellant submits that the Appellant has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019 and filed a copy of Form No. SVLDRS-4 in support thereof, being the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019. It is thus submitted that the present appeal is deemed to be withdrawn in terms of Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In these circumstances, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd